

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 47/TT/2017**

Subject : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) Trueing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block, for **Asset A:** Asset-1- 400kV 315 MVA Transformer at Bina S/S; **Asset B:** Asset I -400 kV D/C Pirana-Dehgam TL along with associated bays at Pirana and Dehgam S/S and 400 /220 kV Pirana S/S (New); Asset II- ICT-I (1X315MVA) 400/220 kV at Pirana S/S along with associated bays; Asset III- ICT-II (1X315MVA) 400/220 kV at Pirana S/S and associated bays Asset IV- Bina Bay Extension with 1x315MVA ICT along with associated 400 kV and 220 kV Bays; Asset V-400/220kV Gwalior (Extension) S/S with 1x315MVA ICT along with associated 400/220kV Bays. **Asset C:** Asset-1- ICT III at 400/220 kV Pune s/s along with associated bays and Asset 2- ICT III at Wardha s/s along with associated bays and **Asset D:** ICT III at Raipur along with bay extension associated with WRSS VI.

Date of Hearing : 13.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and others

Parties present : Shri Jasbir Singh, PGCIL  
Shri Y.K. Sehgal, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that tariff for the 2009-14 tariff period for the instant assets was allowed vide orders dated 21.7.2011, 30.4.2013, 17.8.2015 and 28.5.2012 in Petition No. 336/TT/2010, Petition No. 56/TT/2011, Petition No.

109/TT/2012 and Petition No. 136/TT/2011 respectively. He requested to true-up the tariff of 2009-14 tariff period and allow tariff for the 2014-19 tariff period.

2. The Commission directed the petitioner to submit the following information on affidavit by 19.5.2017 with a copy to the respondents:-

(a) Form 9A for all the assets, indicating the gross block as per books of account (i.e. on accrual basis) as on COD and the undischarged liabilities as on COD;

(b) Revised Form 9 for 2009-14 period and Form 7 for 2014-19 tariff period by clearly indicating the sub- clause of Regulation under which the additional capitalization is claimed along with the reason for claiming capital cost after cut-off date, for all assets;

(c) Details of capital cost as on COD on accrual basis and the details of liquidated damages amount recovered/ adjusted in capital cost;

(d) Details of disallowed IDC and IEDC added back to capital cost; and

(e) Details of un-discharged liabilities as on COD and actual discharge of such liabilities by payment during 2009-14 and 2014-19 tariff period duly certified by the Auditor for both of the assets.

3. The Commission further directed the respondents to file their reply by 12.5.2017 and the petitioner to file rejoinder, if any, by 19.5.2017. The Commission directed the parties to comply with the directions within the specified dates and observed that no extension of time shall be granted. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)